

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).877/2020

ACHAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 06-10-2025 This petition was mentioned today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) :Petitioner-in-person

For Respondent(s) :Mr. Arvind Kumar Sharma, AOR
Mr. Shreekant Neelappa Terdal, AOR
Mr. Pashupathi Nath Razdan, AOR

UPON being mentioned, the Court made the following
O R D E R

1. On oral mentioning, I.A. No.218046/2025 is taken on Board.
2. Paragraph 4 of the order dated 04.08.2025 is clarified/modified to the extent that the Union of India and the Union Territory Administration both will make efforts to bring the officials on deputation, especially to occupy the higher positions like Joint Registrar, Private Secretary, Senior Accountants etc.
3. Rest of the order shall remain intact.
4. I.A. No.218046/2025 is, accordingly, disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR